

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 13627 -JK (LD) of 2025
DATED:- 08 - 10 - 2025

Sanction is hereby accorded to the appointment of Ms Shaveta Jandial, (IFS), Regional Director, Pollution Control committee, Jammu as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

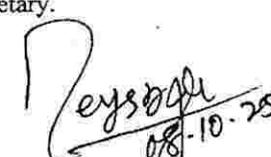
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:- 08- 10- 2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.- 13627- JK(LD) of 2025 dated 08.10.2025

1. LPA No. 169 of 2025 titled M/s Inhabitants of Village Mandiwala Bandwal & Ors versus Union Territory of J&K & Ors.
2. WPC No. 2263 of 2025, titled M/s Shree Sai Stone Crusher Keedian Gandial Kathua through Manoj Kumar Versus Union Territory of J&K & Ors.
3. WPC No. 2422 of 2025, titled M/S Sai Baba Stone Carusher, Keedian Gandyal Kathua through Karan Singh Versus Union Territory of J&K & Ors.
4. Contempt No. 132 of 2025, titled M/s Infrastructure, Ladden, Udhampur through Sunil Verma Versus Vasu Yadav, Chairman J&K Pollution Control Committee.
5. WPC No. 2555 of 2025, titled M/s Shiv Shan Ker Sand Screener, Kathua through Smt Sarita Singh Versus Union Territory of J&K & Ors.
6. WPC No. 2573 of 2025, titled M/s Sourabh Sharma, Prop. M/s K.D.N. Palace, Udhampur Versus Union Territory of J&K & Ors
7. WPC No. 1574 of 2025, titled M/S Quality Stone Crusher, versus Union Territory of J&K & Ors.
8. WPC No. 1557 of 2025, titled M/S Thakur Stone Crusher & Hot Mix Plant through Kirna Sharma Versus Union Territory of J&K & Ors.
9. WPC No. 1726 of 2025, titled M/S Shree Sai Baba Screener Taraf Tajwal, Kathua Versus Union Territory of J&K & Or
10. WPC No. 1820 of 2025, titled M/S Friends Stone Crusher village Sumbali Tehsil & District Samba, Versus Union Territory of J&K & Ors.
11. WPC No. 2043 of 2025, titled M/s Subline Bakery through Mohd Aslam Khan Poonch Versus Union Territory of J&K & Ors.
12. WPC No. 2025 of 2025, titled M/s Ram Buildwells Village Barola Tehsil Maira-Jammu Versus Union Territory of J&K & Ors
13. WPC No. 2089 of 2025, titled M/s A. N. Ram Builders through its Pro. Faisal Syed Versus Union Territory of J&K & Ors.

Neysogly

Jm